

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-514
IB-622/ND/2022
IA/6260/2023

IN THE MATTER OF:

State Bank of India

.....Applicant

Vs.

M/s. Schon Ultra Wares Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 05.02.2024

CORAM:

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Aditya Vashisth Adv.

For the Respondent :

ORDER

IA/6260/2023:-

Ld. Counsel on behalf of the Resolution Professional is physically present. It is submitted that notice has been issued. Ld. Counsel on behalf of the Resolution Professional as well as the Ld. Counsel on behalf of the Financial Creditor submitted that in this matter notice has been served on the Respondents earlier. However, no representation has been made on behalf of the Respondent. Notice sent by the Resolution Professional returned as addressee is not in this address. Let steps be taken to serve the notice by way of substituted service by way of publication. List the application on **26.02.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (J)